

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO FORTY-NINE REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

Tenth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Tenth Lok Sabha)

SEVENTH REPORT

(Presented on 25-3-1992)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Seventh Report.

2. The Committee met on 23 March, 1992 for—

- I. Examination of the Constitution (Amendment) Bill, 1992 (*Amendment of article 269, etc.*) by Shri Arjun Charan Sethi under Rule 294(1)(a) of the Rules of Procedure.
- II. Incorporation of recommendations regarding examination of Constitution (Amendment) Bills contained in the Sixth Report of the Committee, which was presented to the House on 18 March, 1992 but could not be adopted as the sitting of Lok Sabha for 20 March, 1992 was cancelled.
- III. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

Examination of Constitution (Amendment) Bill

3. The Committee considered the Bill and arrived at the following findings as a result of their examination of the Bill:—

Findings of the Committee

The Constitution (Amendment) Bill, 1992 (*Amendment of article 269, etc.*) by Shri Arjun Charan Sethi.

The Bill seeks to amend the Constitution with a view to empowering the State Governments to levy and collect taxes on consignment of goods where such consignment takes place in the course of inter-State trade or commerce instead of the Central Government as at present.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Incorporation of recommendations regarding examination of Constitution (Amendment) Bills contained in the Sixth Report

4. The Committee recommend that the recommendations contained in their Sixth Report regarding examination of Constitution (Amendment) Bills, now included in this Report as follows, may be agreed to.

Findings of the Committee

(1) The Constitution (Amendment) Bills, 1992 (*Substitution of new article for article 347, etc.*) by Shri Syed Shahabuddin.

The Bill seeks to substitute new articles for articles 347 and 350A of the Constitution with a view to provide that on a demand being made in that behalf by any linguistic minority within a State, the President shall direct that such language shall also be recognised throughout that State and also provides that adequate facilities for using the mother tongue as a medium of instruction at the primary stage of education and for teaching the mother-tongue as a compulsory first language at secondary stage of education to children belonging to linguistic minorities shall be made available by the State.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1992 (*Amendment of article 292*) by Shri Syed Shahabuddin.

The Bill seeks to amend article 292 of the Constitution with a view to provide that borrowings by the Government of India upon the security of the Consolidated Fund of India from any international or multilateral financial institutions or foreign banks during any year shall not exceed five per cent of the gross domestic product of India calculated in the year previous to the year in which such borrowing takes place.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

5. The Committee then considered classification and allocation of time to seven Bills specified in Appendix.

6. After considering all aspects of the Bills, the Committee recommend that the following Bills be placed in category 'A':—

- (1) The Indian Succession (Amendment) Bill, 1992 (*Amendment of section 213*) by Prof. K.V. Thomas.
- (2) The Prevention of Insults to National Honour (Amendment) Bill, 1992 (*Substitution of new section for section 3*) by Shri Rameshwar Patidar.
- (3) The Constitution (Amendment) Bill, 1992 (*Insertion of new article 31*) by Shri R. Surender Reddy.
- (4) The Employment of Teachers Bill, 1992 by Shri Mohan Singh.

The Committee further recommend that all the remaining three Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Recommendations

7. The Committee recommend that—

- (i) Sarvashri Arjun Charan Sethi and Syed Shahabuddin be permitted to move for leave to introduce their Constitution (Amendment) Bills; and
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House.

NEW DELHI;

March 23, 1992

Chaitra 3, 1914 (Saka)

S. MALLIKARJUNAIAH,

Chairman,

Committee on Private Members' Bills
and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Indian Succession (Amendment) Bill, 1992 (<i>Amendment of section 213</i>) by Prof. K.V. Thomas.	15 of 1992	A	2 hours
2.	The Prevention of Insults to National Honour (Amendment) Bill, 1992 (<i>Substitution of new section for section 3</i>) by Shri Rameshwar Patidar.	18 of 1992	A	2 hours
3.	The Constitution (Amendment) Bill, 1992 (<i>Insertion of new article 31</i>) by Shri R. Surender Reddy.	27 of 1992	A	2 hours
4.	The Constitution (Amendment) Bill, 1992 (<i>Amendment of articles 84 and 173</i>) by Shri R. Surender Reddy.	29 of 1992	B	2 hours
5.	The Employment of Teachers Bill, 1992 by Shri Mohan Singh.	40 of 1992	A	2 hours
6.	The Representation of the People (Amendment) Bill, 1992 (<i>Amendment of section 77, etc.</i>) by Shri Chitta Basu.	28 of 1992	B	2 hours
7.	The Advocates (Amendment) Bill, 1992 (<i>Insertion of new section 24B</i>) by Shri Bandaru Dattatraya.	39 of 1992	B	2 hours